

UP State Legal Services Authority

3rd Floor, Jawahar Bhawan Annexe, Lucknow

Website: www.upslsa.up.nic.in E-mail: upslsa@up.nic.in

Date of Advertisement: 14.05.2015

Last date of submission of application: 29.05.2015


Advertisement

UP State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Chairpersons, Permanent Lok Adalats (PUS) established under Section 22B, Legal Services Authorities Act, 1987 in the following districts for a period of 02 years as per the following terms & conditions.

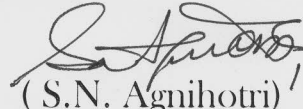
1. Moradabad	11. Jhansi	21. Basti *	31. Unnao	41. Sitapur
2. Raebareli	12. Aligarh	22. Banda	32. Chandauli	42. Bijnore
3. Bareilly	13. Gonda	23. Mainpuri	33. Rampur	43. Balrampur
4. Allahabad	14. Azamgarh	24. Mathura	34. Barabanki	44. Kannauj
5. Meerut	15. Mirzapur	25. Muzaffarnagar	35. Hardoi	45. Balia
6. Kanpur Dehat	16. Chitrakoot	26. Pilibhit	36. Deoria	
7. Kanpur Nagar	17. Varanasi	27. Pratapgarh	37. Etah	
8. Agra	18. Faizabad	28. Kushi Nagar at Padrauna	38. Etawah	
9. Gorakhpur	19. Shajahanpur	29. Bahraich	39. Badaun	
10. Ghaziabad	20. Bulandshar	30. Sultanpur	40. Lalitpur	

Terms & Conditions:

The terms and conditions of service shall be governed as per provisions of G.O. No. 827/सात-न्याय-7-2014-47/2002 dated 18.11.2014 and the eligibility criteria under Section 22B (2) (a) of the Legal Services Authorities Act, 1987, as follows:-

1. A person who is, or has been, a district judge or additional district judge shall be entitled to be a Chairman of the Permanent Lok Adalat.
2. The initial appointment for Chairpersons shall be for 2 years only, which shall be extendable at the discretion of the Executive Chairman of the State Authority for a further maximum period of 3 years. Thus the total period of office shall not exceed 5 years or the attainment of the age of 65, whichever is earlier and they shall not be eligible for re-appointment.
3. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview by the Committee.
4. If the officer so selected refuses to join on the place offered by State Authority, his case may be dropped at that stage.
5. The applicants already applied for appointment on the post of Chairman, PLA (PUS) shall also apply on the prescribed proforma. 

6. The terms & conditions of service of Chairpersons of the Permanent Lok Adalats (PUS) including the resignation and removal of such persons shall be governed by the terms & conditions outlined in Notification F No.A-60011(3)/2001-Admn. III (LA) dated 2nd January, 2003 of the Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
7. The Chairperson before appointment shall have to take an undertaking that he does not and will not have any such financial or other interest as is likely to affect prejudicially his functions as such Chairperson.
8. The Chairpersons may be transferred from one district to other district on administrative ground/public interest with the approval of the Executive Chairman, UPSLSA.
9. If any, Chairperson, PLA (PUS) fails to join within the stipulated period, the Executive Chairman, UPSLSA shall be competent to appoint any other person from the available waiting list of Chairpersons.
10. The Chairpersons shall become entitled to receive the salary etc. as per the G.O. No. 827/सात-न्याय-7-2014-47/2002 dated 18.11.2014 which provides "अन्तिम आहरित वेतन में से पेंशन की धनराशि को घटाते हुए वेतन तथा उस पर राज्य सरकार द्वारा समय-समय पर अनुमन्य मंहगाई भत्ता" only after the concerned Permanent Lok Adalat where they are appointed becomes fully functional and starts disposing the judicial work.
11. The applicant selected for the post of Chairperson shall submit the statement of property in detail before taking over charge within 10 days of publication of the final selection list, failing which the appointment shall be deemed cancelled.
12. Eligible applicant shall submit their application in the prescribed format (Annexure-A) addressed to the Member Secretary, UP State Legal Services Authority, 3rd Floor, Jawahar Bhawan Annexe, Lucknow by speed post/registered post/by hand, latest by 29th May, 2015. Applications which are incomplete or received after the last date of submission of application shall not be entertained.

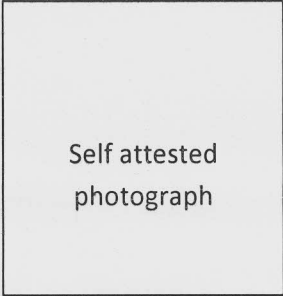

(S.N. Agnihotri) 14.5.2015
Member Secretary

Application (Proforma) for the post of Chairman, Permanent Lok Adalats

(Established under section, 22-B of the Legal Services Authorities Act, 1987)

(To be filled personally by the applicant)

1. Name:.....
(Capital Letters)
2. Father's Name:.....
3. Present Address:.....
.....
4. Permanent Address:.....
.....
5. Date of Birth:.....
6. Date of Retirement from Judicial Services:.....
7. Post held at the time of retirement:.....
8. Disciplinary action/criminal case, if any,
taken during service/presently pending, provide details on
Affidavit:.....
9. Experience if any of having worked
in any Legal Services Institution:.....
10. Educational Qualification:.....
11. Any other special qualification/achievement:.....
12. Present Employment, if any, :.....
(if yes, submit No Objection Certificate)
13. Details of Property:.....
(To be submitted by the candidates, finally selected, before the joining)
14. Details of Family Members:.....



Date:

Place:

Signature of applicant

N:B: Applicants are advised to exercise due diligence in filling the applications as the UPSLSA reserves the right to accept any additional/amended/revised application.